

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH, CALCUTTA

An Application under Section 19 of the Central Administrative Tribunal Act, 1985

938 2016 Original Application No. of 2016

In the Matter of:

Utpal Mitra, Assistant, Geological Survey of India, Eastern Region, residing at 418 G. T. Road, Post Office – Mahesh, District – Hooghly, Pin -- 712103.

...... Applicant.

-Versus-

- Union of India service through the Secretary, Ministry of Mines, Shastri Bhawan,
 Rajendra Prasad Marg, New Delhi i10
 001.
- 2. The Director General, Geological Survey of India. 27, J. L. Nehru road, Kolkata 700 016.
- 3. The Additional Director General & Hol), Geological Survey of India, Eastern region, Bhu Bigyan Bhawan, Dk-6, Sector II, Karunamoyee, Salt Lake, Kolkata 700 091

..... Respondents

Oby Wyor As

No. O.A. 350/00938/2016

Date of order: 6.3.2017

Drésent

Hon'ble Mr. A.K. Patnaik, Judicial Member

Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant

Mr. S. Mukherjee, Counsel

For the Respondents

Mr. R. Roychoudhury, Counsel

ORDER (Oral)

Per A.K. Patnaik, Judicial Member:

Heard Mr. S. Mukherjee, Ld. Counsel for the applicant and Mr. R.

Roychoudhury, Ld. Counsel for the respondents.

2. Though on 20.9.2016 an order was passed by the Hon'ble Division

Bench of this Tribunal allowing the respondents 4 weeks time file reply but

till date no reply or rejoinder has been filed.

3. On perusal of the documents we find that a representation has been

preferred by the applicant to respondent No. 3 dated 23.5.2016 under

Annexure "A/3".

4. Therefore, without waiting for the reply and rejoinder we leave it to

the authorities concerned to examine the grievance of the applicant and

pass a reasoned and speaking order within a period of one month from the

date of receipt of a copy of this order. Though we have not expressed any

opinion on the merits of the case till then we direct the said authorities that

after such consideration if the applicant's grievance is found to be genuine,

then expeditious steps preferably within 3 months may be taken to redress

his grievance.

6. A copy of this order along with paper book be transmitted to the

respondent No. 3 by speed post for which Mr. S. Mukherjee undertakes to

deposit necessary cost within a period of 7 days.

7. With the aforesaid observation and direction, the O.A. is disposed of.

No costs.

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8. It is made clear that we have not expressed any opinion on the merits of the case. All points are kept open for consideration by the respondent No. 3.

(Jaya Das Gupta) Administrative Member

(A.K. Patnaik)
Judicial Member

SP